

WP(C). No. 332 of 2013

24.3.2014

HON'BLE THE CHIEF JUSTICE

Shri P.Nongbri, Advocate, present for the petitioner.

Smti. NG Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

BA. No. 8 of 2014

24.3.2014

HON'BLE THE CHIEF JUSTICE

Shri. R.Sharon, Advocate, present for the applicants.

Shri. S Sen Gupta, Govt. Advocate, present for the respondents.

It appears from the papers on record that the Bail Application of the accused, Santok Prem Baite, Moya Khabung, Ramzau Khabung and Zam Khosan Haokip is still pending before the Sessions Judge, Ri-Bhoi, at Nongpoh. As such, it is not desirable to entertain this Bail Application which is allowed to be withdrawn by the applicants.

Therefore, the present Bail Application is dismissed as withdrawn with the observation that the learned Sessions Judge shall decide the Bail Application before it as expeditiously as possible.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 39 of 2014

24.3.2014

HON'BLE THE CHIEF JUSTICE

Dr. ODV Ladia, Advocate, present for the petitioner.

Shri. ND Chullai, Sr. Govt. Advocate, assisted by Shri S Sen. Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 66 of 2013

24.3.2014

HON'BLE THE CHIEF JUSTICE

Shri P.Nongbri, Advocate, present for the petitioners.

Shri KP Bhattacharjee, Govt. Advocate, present for the respondents No. 1 and 2.

Learned counsel for the respondents No. 1 and 2 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, the petitioners are allowed to file their rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 3.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 86 of 2014

24.3.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioner.

Shri K.Sunar, Advocate, present for the respondents No. 1 to 3.

Learned counsel for the writ petitioner prays for and is allowed to withdraw the writ petition with liberty to file afresh.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 160 of 2013

24.3.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri SA Sheikh, Advocate, present for the respondents.

This is an admitted petition in which the affidavits have been exchanged.

List before the appropriate bench for hearing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 248 of 2013

24.3.2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 254 of 2013

24.3.2014

HON'BLE THE CHIEF JUSTICE

Mrs. S.Bhattacharjee, Advocate, present for the petitioner.

Mr. S.Sen, Advocate, present for the respondent – University.

Heard.

By means of this writ petition, the petitioner has sought direction of this Court to grant the status of regular employee to the petitioner.

Briefly stated, facts of the present case are that the petitioner's husband, (L) Michael Khongjee was a Laboratory Assistant with the North Eastern Hill University (NEHU) who died in harness in the year 1998. Consequently, the petitioner was given engagement on daily wages in the year 1999. It is pleaded on behalf of the petitioner that under the Rules, the petitioner is entitled to regular appointment on the compassionate ground.

Learned counsel for the respondents fairly stated that the matter to give the petitioner regular appointment is already under consideration and the respondents needs 3(three) months time to take a decision.

In the above circumstances, this writ petition is summarily disposed of with the observation that the respondents-University may take a decision in the above matter within a period of 3(three) months.

(Prafulla C.Pant)
CHIEF JUSTICE

S.Rynjah

WP(C). No. 280 of 2013

24.3.2014

HON'BLE THE CHIEF JUSTICE

Shri R.Sahu, Advocate, present for the petitioners.

Shri S Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 282 of 2013

24.3.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Heard.

By means of this writ petition, the petitioner has sought writ quashing the impugned orders dated 22-2-2013 and 21-6-2013 challenging promotion of respondents No. 4 and 5 to the rank of Subedar (Cipher). The petitioner has further sought mandamus for his promotion.

Admit the petition.

On behalf of respondents No. 1, 2 and 3, counter affidavit has already been filed. No affidavit-in-opposition has been filed on behalf of respondents No. 4 and 5.

Learned counsel for the petitioner states that rejoinder affidavit has been filed today in the Registry.

List this petition before the appropriate bench for hearing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 372 of 2013

24.3.2014

HON'BLE THE CHIEF JUSTICE

Ms. P.Bhattacharjee, Advocate, present for the petitioner.

Mr. SC Shyam, Sr. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 364 of 2013

24.3.2014

HON'BLE THE CHIEF JUSTICE

Shri A.Paul, Advocate, present for the petitioner.

Shri SP Mahanta, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 365 of 2013

24.3.2014

HON'BLE THE CHIEF JUSTICE

Shri A.Paul, Advocate, present for the petitioner.

Shri SP Mahanta, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE